

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-195/2020**

Paul Fernandes and another ... Petitioners

Versus

The State of Goa and Ors. ... Respondents

Mr. J. J. Mulgaonkar with Mr. S. Adelkar, Advocates for the
Petitioners.

Mr. P. Arolkar, Addl. Government Advocate for the State.

Coram:- M.S. SONAK &
SMT. M. S. JAWALKAR, JJ.

Date:- 14th September, 2020

P. C.:

Heard Mr. Mulgaonkar who appears along with Mr. S. Adelkar, for the Petitioners and Mr. P. Arolkar, learned Additional Government Advocate for the State.

2. In this case, more than sufficient indulgence has already been granted to the petitioners. In the first place, the petition was filed by suppressing several documents and orders. Despite that, only by way of indulgence, the petition was entertained and even orders were made for providing alternate plot to the petitioners. At that stage, it was made very clear that the public project cannot be delayed any further

and the respondents will be at liberty to take possession of the acquired portion. Today, further indulgence has been applied for. Such indulgence cannot be granted at the cost of delaying a public project.

3. Accordingly, the application is dismissed.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.

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